

**GOVERNMENT OF INDIA  
AGRICULTURE AND FARMERS WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1532

ANSWERED ON:08.12.2015

Milk Production

Diwakar Shri Rajesh Kumar

**Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:**

- (a) The per capita availability of milk in the States at present as compared to the national average and other Asian countries, State-wise;
- (b) The details of the efforts made by the Government for setting up of hi-tech dairies to boost milk production, so far; and
- (c) The details of the mechanism available for ensuring availability of quality milk in the country?

**Answer**

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE & FARMERS WELFARE  
(SHRI MOHANBHAI KUNDARIYA)

(a) A statement showing State-wise per capita availability of milk for the year 2014-15 is enclosed at Annexure-I. The per capita availability of milk in India was 322 grams per day during 2014-15. As per the data published by Food and Agricultural Organization (FAO) in 2013, the per capita availability of milk of certain selected Asian countries is placed at Annexure – II.

(b) This Department does not have special scheme for setting up of high-tech dairies to boost milk production. However, the Department is implementing "Dairy Entrepreneurship Development Scheme" (DEDS) from 1.09.2010 through National Bank for Agriculture and Rural Development (NABARD) in which back ended capital subsidy (25% of the project cost for General Category and 33.33% for SC & ST beneficiaries) is provided under bankable projects through eligible financial institutions, subject to the norms of the scheme. One of the components of DEDS is establishment of small dairy unit from 2 to 10 crossbred cows or indigenous cows/ buffaloe.

(c) The mechanism for ensuring availability of quality milk in the country is governed under Food Safety & Standards (FSS) Act, 2006 which is implemented by the Food Safety & Standards Authority of India through the State/Union Territories' Food Safety Commissioners. The implementation and enforcement of FSS Act, 2006 primarily vests in the State/ UT Governments. Random Sampling & testing of food products is done by the officers of the Food Safety Departments of the respective States/ UTs to check compliance of the standards laid down under FSS Act, 2006, Rules and Regulations made thereunder. In cases where the food samples are found to be non conforming recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006. As per the information available from State/UT Governments the details of milk samples collected, tested, found not conforming and action taken during last two years are given as under:-

Year No. of samples analysed No. of samples found to be non-conforming No. of prosecution Launched Conviction

2013-14 3814 998 432 122

2014-15 6649 1559 741 185